

Mr B.R. Sarangi /
Mrs Bijoy Pal
CAT/J/J/N/Ghosh

(A)
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No..... 80 1994

Umananta Mohapatra..... Applicant(s)

versus
Union of India & Others..... Respondent(s)

| Sr. No. | Date | Order with Signature |
|---------|---------|---|
| | 28/2/94 | Registered. Responded 28/2 by Registration 14/2/94 |
| 1. | 1.3.94 | Admit. Issue notice to the Respondents to show cause within four weeks from the date of receipt of the notice as to why this application shall not be allowed. Requisites are said to have been filed. Office to verify and issue. Call on 11th April, 1994 for hearing. Respondents may be informed that appointments of candidates as per the result published in Annexure-5, is subject to the outcome of this application. The same should be mentioned in the appointment letters issued, if any. |